of Abhujmarh, Bastar in Madhya Pradesh at present?]

Written Answers

समाज कल्याण विभाग में राज्य मंत्री (डा॰ श्रीमती फूलरेनू गृहा): (क) तथा (ख) श्रपेक्षित सूचना राज्य सरकार से मांगी गई है तथा प्राप्त होने पर सभा पटल पर रख दी जायेगी।

†[THE MINISTER OF STATE IN THE DEPARTMENT OF SOCIAL WELFARE (DR. SHRIMATI PHUL-RENU GUHA): (a) and (b) The requisite information has been called for from the State Government and will be laid on the Table of the House when received.]

C. G. H. SCHEME

440. SHRI R. P. KHAITAN: Will the Minister of HEALTH AND FAMILY PLANNING be pleased to state the number of Government Undertakings/Semi-Government Organisations in the country whose employees are enjoying the facilities provided by the Central Government Health Scheme?

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI B. S. MURTHY): Seventy-seven.

VACANT PLOTS OF LIC

- 441. SHRI R. P. KHAITAN: Will the Minister of FINANCE be pleased to state:
- (a) the number of vacant plots of LIC lying in various cities for construction purposes;
- (b) since how long they are lying vacant and the reasons therefor; and
- (c) by when buildings will be constructed on these plots?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Bombay—4; Calcutta—8; Delhi—4; Madras—5; Other cities—47; Total—68.

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(b) 37 plots—more than 10 years; 4 plots—9 years; 20 plots—5 years; and 7 plots—2 years.

As regards the reasons, no information is readily available.

(c) 44 proposals are in the planning stage and work is expected to start in the next 1 to 3 years. Construction on the other plots is expected to be taken up after 5 years or more.

CANCELLATION OF LEASE BY D. D. A.

- 442. SHRI BHUPINDER SINGH: Will the Minister of WORKS, HOUS-ING AND SUPPLY be pleased to state:
- (a) whether the Delhi Development Authority has recently cancelled the lease of the Multi-purpose Peasants Co-operative Society;
 - (b) if so, the reasons therefor;
- (c) whether any enquiry is proposed to be held into the working of the society; and
- (d) if so, the personnel of the Enquiry Committee and its terms of reference?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) Yes.

- (b) Several complaints had been received against the society to the effect that it was not paying the lease money.
- (c) and (d) The Lt. Governor, Delhi, has asked the Chief Secretary to examine the affairs of the society. The report of the Chief Secretary is awaited.

SURPLUS DRILLING BITS WITH THE O. N. G. C.

- 443. SHRI BHUPINDER SINGH: Will the Minister of PETROLEUM AND CHEMICALS be pleased to state:
- (a) whether it is a fact that 5508 drilling bits valued at Rs. 64 83 lakhs are lying surplus with the Oil and Natural Gas Commission;

^{†[]} English translation.

(b) what are the reasons for procuring these equipments in the first instance; and

Written Answers

(c) what steps are proposed to be taken by Government to dispose them of?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND CHEMICALS AND OF PLAN-AND SOCIAL NING WELFARE (SHRI K. RAGHURAMAIAH): Yes, Sir.

- (b) These bits were procured when the drilling operations were mainly in the Punjab region where the subsurface rock formations are generally hard.
- (c) It has been decided to return them to the supplier in the U.S.S.R.

KALINGA FOUNDATION TRUST

- 444. SHRI BHUPINDER SINGH: Will the Minister of FINANCE be pleased to refer to the reply to Unstarred Question No. 243 given in the Rajya Sabha on the 5th April, 1967 and state:
- (a) whether the inquiries by the Income-Tax Department into the affairs of the Kalinga Foundation Trust have since been completed in all respects; and
- (b) if so, the findings of the Department in the matter?

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI MORARJI R. DESAI): (a) Inquiries by the Income-tax Department relating to the Kalinga Foundation Trust have been completed and the evidence gathered by the Department has been put to the assessee. Further proceedings have been stayed by the Calcutta High Court.

(b) Findings can be arrived at by the Income-tax Officer only at the conclusion of the assessment proceedings which can be completed after the stay is lifted by the High Court.

INCOME-TAX RECOVERY FROM U. S. EMBASSY EMPLOYEES

445. SHRI BHUPINDER SINGH: Will the Minister of FINANCE be pleased to state:

- (a) whether any income-tax has been recovered from the employees of the United States Embassy in New Delhi during the last three years; and
- (b) if not, what are the reasons therefor?

THE DEPUTY PRIME MINISTER MINISTER OF FINANCE. (SHRI MORARJI R. DESAI): (a) Yes, Sir.

(b) Does not arise.

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UNAUTHORISED OCCUPATION OF LAND ON LINK ROAD

- 446 SHRI K. C. BAGHEL: Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:
- (a) whether it is a fact that land belonging to Government has been unauthorisedly occupied recently by certain persons on the Link Road (between Arya Samaj Road and Punchkuin Road), New Delhi and Kuccha/Pucca hutments have been constructed thereon; and
- (b) what action Government propose to take against these persons and also to stop this kind of unauthorised occupation in future?

THE DEPUTY MINISTER IN THE MINISTRY OF WORKS, HOUSING AND SUPPLY (SARDAR IQBAL SINGH): (a) Yes.

(b) Such unauthorised occupation will be removed and superstructure demo'ished according to the usual procedure. All possible vigilance will be exercised by authorities controlling public land to prevent unauthorised squatting.

राजस्थान को बिजली की सप्लाई

- 447. श्री सुन्दर सिंह भंडारी: 'क्या सिचाई तया विद्युत मंत्री यह बताने की कृपा करेंगे कि:
- (क) 1966-67 के वर्ष में वर्ष के ग्रभाव में भाखडा ग्रीर चम्बल में पानी कम हो जाने के कारण राजस्थान को बिजली की सप्लाई में कितनी कमी की गई: